

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.34/(MAH)/2014  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Mr. Manoj Panwar

V/s.

M/s. E. D. Process Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Adv. K. H. Rayani	Adv for Petitioner	K. H. Rayani
	Adv. M. V. Phalke	Adv for Respondent	M. V. Phalke
	Holding Rep		
	Adv. A. A. Desai		

ORDER

T.C.P. No. 34/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. They have informed that a Criminal Proceeding is pending and the outcome of the said proceeding has a bearing on the Petitioner.
3. Under the circumstance both the sides are seeking adjournment.

Hence by consent the next date granted is **7th of March, 2017.**

Sd/-

**M. K. SHRAWAT**  
**MEMBER (JUDICIAL).**

**Dated : 24.01.2017.**